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Central Administrative Tribunal  
Principal Bench, New Delhi.

RA-319/95 in  
OA-960/95

New Delhi this the 11th day of December, 1995.

Hon'ble Sh. B.K. Singh, Member(A)

Shri J.L. Jain,  
S/o Sh. Sunder Lal Jain,  
R/o SC-6, Basant Lane,  
New Delhi-110055.

Review Applicant

(In person)

versus

1. Union of India,  
through Secretary,  
Govt. of India,  
Ministry of Railways,  
Rail Bhawan, New Delhi.

2. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

3. Divl. Supdtg. Engineer(Estate),  
Northern Railway,  
D.R.M. Office, New Delhi.

Respondents

ORDER(IN CIRCULATION)

This Tribunal is not vested with any inherent power of review. The power of review is exercised under Order 47 Rule 1 of the C.P.C. if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. The judgement in O.A.No.960/95 delivered on 20.10.95 was on the basis of the rule position. The matter had already been heard and decided by a court of competent jurisdiction and was also barred by resjudicata. The principles of resjudicata were also explained in that judgement. The review applicant has

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not brought out any new piece of evidence or indicated any error factual or legal apparent on the face of the record nor do I find any other cause warranting a review of the judgement/order dated 20.10.95. A perusal of the review application clearly indicates that it does not fall within the four corners of Order 47 Rule 1.

Accordingly it is summarily rejected under Order 47 Rule 4(1) of the C.P.C. The H.A.S No 2956, 2957/95 <sup>have no relevance and</sup> are accordingly rejected.

(B.K. Singh)

Member (A)

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